

Cyanamid India Limited for Phorate 10-G, which is formulated by it from Phorate Technical, an organo phosphatic pesticide with high toxicity. Before grant of registration for Phorate 10-G, the Registration Committee constituted under the Insecticides Act, 1968, had gone into various aspects of the toxicity of the said pesticide, including its dermal and oral LD-50 values. The Registration Committee found that this pesticide is safe when used in an encapsulated granular formulation.

(c) Testing and checking of dermal/oral LD-50 values is generally done only if adverse report is received. No such report has been received by the Government so far.

(d) No, Sir. While Temik 10-G is not banned with the closure of Union Carbide India Ltd.'s plant at Bhopal, it is no longer being manufactured.

**Protection of pre-takeover dues of the Banks and Financial Institutions in case of Nationalisation of an Industry**

\*398. SHRI ZAINAL ABEDIN :  
SHRI ANANDA PATHAK :  
Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that his Ministry has taken up the issue to drop the conditions regarding protection of pre-takeover dues of the Banks and other Financial Institutions in case of nationalisation of an industry ; and

(b) if so, the details thereof ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b) : According to the current policy of the Government, in cases of nationalisation of industrial units taken over under the Industries (Development & Regulation) Act, 1951, the entire pre-take over dues, including interest, of banks and financial institutions are required to be fully protected by the Government nationalising the unit. The policy relating to protection of dues, including the pre-take over dues, is being reviewed.

**Cash-and-Carry Scheme of Domestic Gas Cylinders**

\*399. SHRI D. P. JADEJA : Will the Minister of PETROLUM be pleased to state :

(a) whether Government have noted the dissatisfaction among the consumers about the "Cash-and-Carry scheme of domestic gas cylinders ;

(b) the steps Government are taking to ensure that people are not being deprived of "Home Delivery" service by gas agency dealers due to the "Cash-and-Carry" scheme ;

(c) the punitive measures Government have taken against such dealers ;

(d) the steps taken by Government to weed out inefficient and corrupt gas dealers ; and

(e) the number of dealers against whom action has been taken in 1985 all over the country ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b) Apart from the fact that the cash and-carry system is optional, not compulsory, consumers have the additional option of reverting to the home delivery system for LPG refill supplies.

(c) and (d) Punitive action under the LPG Marketing Discipline Guidelines is taken by the oil companies against erring distributors. This ranges from caution warning letters and debit for missing equipment to termination of distributorships in serious cases of malpractices.

(e) During 1985, action has been taken against 79 distributors under the LPG Marketing Discipline Guidelines.

**Self Sufficiency in Drug Production**

\*400. SHRI C. P. THAKUR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the plans proposed by his Ministry to achieve self-sufficiency in drug production in the country to meet the need of health for all by 2000 A. D. ; and